

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH AT BANGALORE

REVIEW APPLICATION NO. 170/00026/2017

IN

ORIGINAL APPLICATION NO. 170/00044/2016

DATED THIS THE 15TH DAY OF DECEMBER, 2017

HON'BLE DR K. B SURESH....MEMBER (J)

1. Union of India
Rep. by the Secretary to Government
Of India, Ministry of Culture,
New Delhi – 110 011.
2. The Director General,
Archaeology Survey of India,
Janpath, New Delhi – 110 011.
3. Additional Director General,
Archaeology Survey of India,
Janpath, New Delhi – 110 011.Review Applicants

(By Shri K. Gajendra Vasu, Senior Panel Counsel)

V/s.

Sri Ramesh
S/o Shankarappa Mulimani
Aged about 48 years,
Superintending Archaeologist
Archaeological Survey of India,
Office of the Regional Director (South)
KSIMC Building, Industrial Estate,
Rajajinagar,
Bangalore – 560 010.
Permanent R/o 7th Main,
Chalukyanagar, Taluk: Badami,
District: Bagalkot,
Bagalkot – 587 201.Review Respondent.

(By Advocate Shri K. Govindaraj)

ORDER (ORAL)HON'BLE DR K.B.SURESH, MEMBER (J)

I heard the matter with the assistance of both counsels. I feel that a quietus can be issued by directing the applicants in the RA to take a decision on the suspension whether it has been reviewed or not reviewed at the culmination of the DE now in progress. Therefore there is no need to keep the matter pending. After discussing at the bar with both counsels it is hereby ordered that the RA is not necessary.

2. RA is disposed off. No order as to costs.

(Dr.K.B.SURESH)
MEMBER (J)

ksk

Annexures referred to by the applicants in RA No. 170/00026/2017

Annexure-RA1: Copy of the order of Central Administrative Tribunal, Bangalore Bench in OA No. 170/00044/2016 dated 20.03.2017

Annexure-RA2: Copy of Order F.No. 4-3/2014-Vig. Dated 17.05.2016

Annexure-RA3: Copy of Order F.No. 4-3/2014-Vig. Dated 21.05.2016

Annexures with reply statement

Nil

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